GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1658

TO BE ANSWERED ON THE 02nd JULY, 2019/ ASHADHA 11, 1941 (SAKA)

DELIMITATION OF CONSTITUENCIES

1658. SHRI P.V. MIDHUN REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is considering to go for delimitation of constituencies in Jammu and Kashmir State;
- (b) if so, whether it is a fact that the Government is also considering to have delimitation of constituencies in other States including the State of Andhra Pradesh;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (d) Delimitation of State Assembly Legislative Constituencies including the State of Andhra Pradesh is carried out as per article 170 of the Constitution of India as amended from time to time.

Article 170 has not been made applicable to the State of Jammu and Kashmir under the temporary provisions with respect to the State of Jammu and Kashmir as contained in article 370.

Delimitation of assembly legislative constituencies in the State of Jammu and Kashmir is carried out as per section 47 of the Constitution of Jammu and Kashmir as amended from time to time.
